

Number of electric buses sanctioned for inter-city operation

Name of STU	Name of State	Buses Allotted
Rajasthan SRTC	Rajasthan	50
AP SRTC	Andhra Pradesh	50
K SRTC	Karnataka	50
M SRTC	Maharashtra	50
Goa SRTC	Goa	50
Uttarakhand SRTC	Uttarakhand	50
Gujrat SRTC	Gujrat	50
WB SRTC	West Bengal	50
TOTAL		400

Buses sanctioned for DMRC

1	Delhi Metro Rail Corporation	100
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Promotion of government schemes on social media and apps

867. SHRI DEREK O'BRIEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount spent by Government during the last five years to promote Government schemes on social media and applications (apps);

(b) the details of personal information required by users to log into Government schemes-related apps and the details of initiatives taken by Government for data protection; and

(c) the details of leakages of private information of citizens on Government hosted platforms, applications and websites?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) The Ministry of Information and Broadcasting along with its media units - Press Information Bureau, Doordarshan and All India Radio etc., promote the Central Government programmes and policies through various instruments, including

social media platforms such as Twitter, Facebook, Instagram etc. out of the overall funds allocated to such media units.

Further, the various Ministries/Departments of the Central Government also promote the Government programmes and policies on Social Media. The amount spent on such promotion by various Ministries/Departments is not centrally maintained.

(b) and (c) Ministry of Electronics and Information Technology has informed that the information required by users to log into Government Schemes related apps vary from one application to another. For protection of data, Personal Data Protection Bill, 2019 has been introduced in Lok Sabha on December 11, 2019.

Surrogate advertisements

868. DR. ANBUMANI RAMADOSS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware that many surrogate advertisements, for tobacco and alcohol products are being broadcast on various television channels in the country;

(b) if so, the details thereof;

(c) whether Government has any proposal or policy to regulate, restrict, ban and punish such corporates and TV channels who produce and broadcast surrogate advertisements for tobacco and alcohol products; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (d) Advertisements telecast on private satellite TV channels are regulated in accordance with the Advertising Code prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder which inter alia states that no advertisement shall be permitted which promotes directly or indirectly production, sale or consumption of cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.

Further, a product that uses a brand name or logo, which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants, may be advertised on cable service subject to certain conditions, including certificate of the advertisement by the Central Board of Film Certification (CBFC). Necessary action is taken whenever any violation is established.